IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ORDER SHEET

O.A/MA/RA/CPNO. 1010 OF 2006

Applicant/s Pyane Lal hon	Respdts	COI has
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Advocate for Applicant/s Sri Y. Verma Advocate for Respondent/s Sri A. K. landay Sri C. Sharms

Notes of the Registry

Orders of the Tribunal

Sheet No.

18.10.2010

Hon'ble Mr. Justice S.C. Sharma, JM

Even at the time of revising the list, none is present for the applicant. However, Sri Dharmendra Tiwari holding brief of Sri A.K. Pandey present for the respondents. He stated that case had already been dismissed twice and the applicant is not taking interest in the case and therefore, the case deserves to be dismissed. He further stated that application restoration has been moved in order to drag the matter for indefinite period.

Although none is present for the applicant I have considered the grounds taken in the application No. 4138/2010 for restoration. It has been alleged in the application that clerk of the Advocate could hosmarked the case and as such the case was dismissed for de ault. But this reason is not convincing it is significant to mention that the case was dismissed in default and for restoration of the case, applications were moved. When the applicant is no more interested in pursuing the matter and it is a futile exercise to drag the matter for indefinite period. Under these circumstances, as none is responding for the applicant at the time of first and second call and more over twice the case was dismissed hence considering that the applicant has lost the interest, restoration application is dismissed.

JM

Anand/